

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GOLDEN BEACH INFRACON PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate debtor	GOLDEN BEACH INFRACON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31/03/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN U70109MH2009PTC191338
5.	Address of the registered office and principal office (if any) of corporate debtor	4TH FLOOR, HDIL TOWERS, ANANT KANEKAR MARG, BANDRA - EAST MUMBAI MH 400051 IN
6.	Insolvency commencement date in respect of corporate debtor	29/07/2021
7.	Estimated date of closure of insolvency resolution process	25/01/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mahesh Sureka IP Regn. No:-IBI/IPA-001/IP-P00413/2017-18/10736 Mobile No: 9322581414/9870944469
9.	Address and e-mail of the interim resolution professional, as registered with the Board	173 Udyog Bhavan Sonawala Road Goregaon East Mumbai 400063 mahesh@mrsureka.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	173 Udyog Bhavan Sonawala Road Goregaon East Mumbai 400063 mahesh@mrsureka.com
11.	Last date for submission of claims	17/08/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Financial Creditor in its class. A) Deposit Holders
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Mr. Mahesh Kumar Gupta. 2. Mr. Rajendra Dattatray Aphale. 3. Mr. Vasudev Ganesh Nayak Udupi.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: http://ibbi.gov.in/downloadform.html b) https://www.ibbi.gov.in/insolvency-professional/

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of **GOLDEN BEACH INFRACON PRIVATE LIMITED** vide order no **C.P. 3367 (IBC) / MB /2019** on dated 29th July 2021, date of receipt of order by Interim Resolution Professional on 03rd August 2021.



The creditors of **GOLDEN BEACH INFRACON PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before AUGUST 17TH 2021, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three Insolvency Professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Mr. Mahesh Sureka



Date and Place: : August 04th,2021, Mumbai